

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 288 of 2013 & IA-385 of 2013**

**Dated : 1<sup>st</sup> May, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of:**

**M/s Wardha Power Co. Ltd. ... Appellant(s)  
Versus  
Reliance Infrastructure Ltd. & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Ms. Ruth Elwin

Counsel for the Respondent(s) : Mr. Hasan Murtaza  
Mr. Aditya Panda for R-1  
Mr. Buddy A. Ranganadhan for R-2

**ORDER**

We have heard the learned counsel for the Appellant for some time.

Post the matter for further hearing on **7<sup>th</sup> May, 2014**.

In the meantime, Appellant is directed to file the written submission after serving copy on the other side.

**(Justice Surendra Kumar)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**

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